



Central Information Commission

2nd Floor, August Kranti Bhawan,
Bhikaji Cama Place, New Delhi – 110 066
Website: www.cic.gov.in

Decision No.5096/IC(A)/2010

F. No.CIC/MA/A/2009/000884

Dated, the 1st February, 2010

Name of the Appellant: Shri. G. Rangarajan

Name of the Public Authority: Indian Oil Corporation Ltd.

Facts: ⁱ

1. The appeal was heard on 29/1/2010, through a representative of the appellant.

2. The appellant had asked for the following information, on behalf of the Bajaj Allianz General Insurance Company, in respect of the two deceased employees of the respondent, whose payment of Insurance amount is to be determined by the appellant's Company:

- (i) *“Monthly salary slips of both the employees from April 2006 to April 2008.*
- (ii) *Form-16 for both employees for the Financial year 2005-06 to 2007-08.*
- (iii) *What is pension fixed for the widows of both employees and from when it has commenced.*
- (iv) *Both are covered under IOC Employees' SBF Scheme and their spouses are getting the same now please inform what is the amount they are getting and whether it is life long?”*

3. The CPIO has refused to furnish the information u/s 8(1)(j) of the Act, on the ground that the disclosure of information, being personal, is not in public interest.

4. In the course of hearing, the appellant stated that the details of the identified employees are required so as to determine the amount of insurance money that is to be paid to the dependents of the two deceased employees, who expired due to motor accident.

ⁱ *“If you don't ask, you don't get.” - Mahatma Gandhi*

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5. The information, asked for by the appellant, are critical for determination of the amount of insurance money, which is to be paid to the dependents of the concerned employees. The disclosure of information is, therefore, largely in public interest and for faster settlement of disputes between the different parties. The denial of information u/s 8(1)(j) of the Act is, therefore, unjustified.

6. The CPIO is directed to cooperate with the appellant's company and furnish complete information as asked for, on the basis of available records, within 10 working days from the date of issue of this decision, failing which penalty proceedings u/s 20(1) of the Act would be initiated.

7. The appeal is thus disposed of.

Sd/-
(Prof. M.M. Ansari)
Central Information Commissionerⁱⁱ

Authenticated true copy:

(M.C. Sharma)
Deputy Registrar

Name & address of Parties:

1. Sh. G. Rangarajan Deputy Manager (Claims), Bajaj Allianz General Insurance Co. Ltd., 25/26 Prince Towers, College Road, Chennai – 600 006.
2. Sh. P. Rajendran CPIO, IOCL, Indianoil Bhavan, 139 Mahatma Gandhi Road, (Nugambakkam High Road), Chennai – 600 034.
3. Sh. Gautam Datta, Appellate Authority, IOCL, G-9 Ali Yavar Jung Marg, Bandra (East), Mumbai – 400 051.

ⁱⁱ “*All men by nature desire to know.*” - Aristotle